

[Shrimati Tarkeshwari Sinha]

of section 43B of the Sea Customs Act 1878:

(a) G. S. R. No. 828 dated the 23rd June, 1962.

(b) G. S. R. No. 869 dated the 30th June, 1962.

(c) G. S. R. No. 870 dated the 30th June, 1962.

(d) G. S. R. No. 940 dated the 14th July, 1962. [Placed in Library, see No. LT-316/62].

(iv) a copy each of the following Rules:—

(a) The Union Duties of Excise (Distribution) Rules, 1962 published in Notification No. G. S. R. No. 933 dated the 14th July, 1962, under subsection (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1962. [Placed in Library, see No. LT-317/62]

(b) The additional Duties of Excise (Distribution) Rules, 1962 published in Notification No. G. S. R. 934 dated the 14th July 1962, under subsection (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act 1957. [Placed in Library, see No. LT-318/62]

12.06 hrs.

#### IMPRISONMENT OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following letter, dated the 9th August, 1962, from the Special First Class Magistrate, Tiruchirappalli:—

"I have the honour to inform you that Shri Era Sezhiyan, Member, Lok Sabha, was tried at the Special First Class Magistrate's Court before me on a charge under section 143, Indian Penal Code and section 7 (1) (a) and (b) of the

Criminal Law Amendment Act XXIII of 1932, and on the 9th August, 1962, after a trial lasting for one day, I found him guilty of the said offences and sentenced him to suffer rigorous imprisonment for two months under section 143, Indian Penal Code and rigorous imprisonment for two months under section 7 (1) (a) and (b) of the Criminal Law Amendment Act XXIII of 1932, the sentences to run concurrently. He has been lodged in the Central Jail, Tiruchirappalli."

12.07 hrs.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1962-63

**The Minister of Finance (Shri Morarji Desai):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1962-63.

12.07½ hrs.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1962-63

**The Minister of Railways (Sardar Swaran Singh):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

12.07½ hrs.

#### ATOMIC ENERGY BILL\*

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I beg to move for leave to introduce a Bill to provide for the development, control and use of atomic energy for the welfare of the people of India and for other peaceful purposes and for matters connected therewith.

\*Published in the Gazette of India Extraordinary Part I—Section 2, dated 13.8.62.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the development, control and use of atomic energy for the welfare of the people of India and for other peaceful purposes and for matters connected therewith."

*The motion was adopted.*

**Shri Jawaharlal Nehru:** I introduce the Bill.

12:08 hrs.

**ADVOCATES (THIRD AMENDMENT) BILL\***

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** On behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**Mr. Speaker:** The question is

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

*The motion was adopted.*

**Shri Bibudhendra Mishra:** I introduce the Bill.

12:09 hrs.

**INDIA-CHINA BORDER SITUATION MOTION RE:**

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Mr. Speaker, Sir, I beg to move:

"That the situation along the India China border, particularly in the Ladakh region, be taken into consideration."

A week ago, on the 6th of August, I placed a new White Paper, No. VI, on the Table of the House. This contained the notes and correspondence between the Government of India and

the Government of China since the previous White Paper was published. Similarly, I placed a letter which the Government of India had sent to the Government of China dated 26th July. We received a telegram giving the purport of the reply from Chinese Government, on the morning of the 6th August. In the statement I made then, I quoted some portions of the reply of the Chinese Government. Since then, we have placed the full text of the Chinese note in the library of Parliament and have also placed copies in the Parliament Office for the convenience of Members.

Since then, no major incident has happened on the frontier. According to our information, there were three instances of firing by Chinese troops from a distance. These occurred, on the 27th July in the Pangong lake area when two shots were apparently fired towards our forces; on the 29th July also in the Pangong lake area, three shots were fired; on the 4th August, north east of Daulat Beg Oldi, one shot was fired.

All these were from big distances and no damage was done. We have protested to the Chinese Government about the first two incidents.

The Chinese have protested to us as, according to them, the Indian troops fired in their direction on four occasions: on 27th July in Chip Chap river area, two shots were said to have been fired; on the 27th July also in the Nyagzu area, sixteen shots are reported to have been fired by our troops; on 31st July in the Galwan valley area, one shot is said to have been fired; on 1st August, also in the Galwan valley area, seven shots are alleged to have been fired by our troops.

According to our information, these allegations of firing by our patrols are not correct.

For the rest, according to our information, some Chinese patrols have been moving about in the vicinity of

\*Published in the Gazette. of India Extraordinary Part II—Section 2, dated 13-8-62.